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# मध्यप्रदेश राजपत्र

## ( असाधारण )

### प्राधिकार से प्रकाशित

क्रमांक 119]

भोपाल, शुक्रवार, दिनांक 26 फरवरी 2021—फाल्गुन 7, शक 1942

#### विधि और विधायी कार्य विभाग

भोपाल, दिनांक 26 फरवरी 2021

क्र. 3090-116-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में मध्यप्रदेश भोज (मुक्त) विश्वविद्यालय संशोधन विधेयक, 2021 (क्रमांक 8 सन् 2021) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
आर. पी. गुप्ता, अवर सचिव.

MADHYA PRADESH BILL

No. 8 OF 2021

THE MADHYA PRADESH BHOJ (OPEN) UNIVERSITY AMENDMENT BILL, 2021

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MADHYA PRADESH BILL  
No. 8 OF 2021

THE MADHYA PRADESH BHOJ (OPEN) UNIVERSITY AMENDMENT BILL, 2021

A Bill further to amend the Madhya Pradesh Bhoj (Open) University Adhiniyam, 1991.

Be it enacted by the Madhya Pradesh Legislature in the seventy-second year of the Republic of India as follows :—

**Short title and commencement.**

1. (1) This Act may be called the Madhya Pradesh Bhoj (Open) University Amendment Act, 2021.

(2) It shall come in to force from the date of its publication in the Madhya Pradesh Gazette.

**Amendment of section 2.**

2. In Section 2 of the Madhya Pradesh Bhoj (Open) University Adhiniyam, 1991 (No. 20 of 1991) (hereinafter referred to as the principal Act), after clause (j), the following clause shall be inserted, namely :—

"(j-a) Pro-Vice-Chancellor" means Pro-Vice-Chancellor of the University nominated by the Vice-Chancellor as prescribed in section 9A of the Act;".

**Substitution of Section 7.**

3. for section 7 of the principal Act, the following section shall be substituted, namely :—

**Officers of the University.**

"7. The following shall be the officers of the University, namely :—

- (1) The Kuladhipati
- (2) The Kulpati
- (3) The Pro-Vice-Chancellor
- (4) The Directors
- (5) The Registrars
- (6) The Finance Officers and
- (7) Such other officers as may be declared by the Statutes to be the officers of the University."

**Insertion of section 9A.**

4. After section 9 of the principal Act, the following section shall be inserted, namely :—

**Pro-Vice-Chancellor.**

"9A. The Kulpati may nominate one of the Professors as Pro-Vice-Chancellor who shall hold office during the pleasure of the Kulpati and shall perform such function as may be assigned to him by the Kulpati."

**Repeal and saving.**

5.(1) The Madhya Pradesh Bhoj (Open) University Amendment Ordinance, 2021 (No. 8 of 2021) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

## STATEMENT OF OBJECTS AND REASONS

There are 14 State Universities functioning under the Department of Higher Education. Out of the 14 Universities, there is a provision for Rector in 08 State Universities under the provision of the Madhya Pradesh Vishwavidyalaya Adhiniyam, 1973 (No. 22 of 1973) and provision for Pro-Vice-Chancellor is in 03 State Universities viz Mahatma Gandhi Chitrakoot Gramodaya Vishwavidyalaya, Chitrakoot, Maharashi Panini Sanskrit and Vedic Vishwavidyalaya, Ujjain and Atal Bihari Vajpayee Hindi Vishwavidyalaya, Bhopal under the provision of their respective Acts. There in neither a provision for the post of Rector nor for the post of Pro-Vice-Chancellor in the Acts of Madhya Pradesh Bhoj (Open) University, Bhopal; Pandit S. N. Shukla University, Shahdol and Dr. B. R. Ambedkar University of Social Sciences, Mhow.

2. All State Universities are ensuring their qualitative education by strengthening its academic and administrative controls. Pro-Vice-Chancellor post shall be more effective to ensure the essential academic and administration controls over these Universities.

3. In line with University Grants Commission, Regulation, dated 18th July, 2018, provision for the post of Pro-Vice-Chancellor has been proposed in the three State Universities of Madhya Pradesh Bhoj (Open) University, Bhopal, Pandit S. N. Shukla University, Shahdol and Dr. B. R. Ambedkar University of Social Sciences, Mhow. Therefore, it is proposed to amend Madhya Pradesh Bhoj (open) University Adhiniyam, 1991 (No. 20 of 1991).

4. As the matter was urgent and the legislative Assembly was not in session the Madhya Pradesh Bhoj (Open) University Amendment Ordinance, 2021 (No. 8 of 2021) was promulgated for the purpose. It is now proposed to replace the said ordinance by an Act of the State Legislature without any modification.

5. Hence this Bill.

Bhopal  
Dated the 15<sup>th</sup> February, 2021

DR. MOHAN YADAV  
Member-In-Charge.